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(a) whether the Union Government have recently sent any study teams to Bihar to assess the law and order problems in the State;

(b) if so, the details thereof;

(c) the details of reports submitted by the study teams; and

(d) the action taken by the Union Government in this regard?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) to (d) A Central Team had visited Bihar from February 1 to 3, 1999 to make an on-the-spot assessment of the situation following the massacre of 22 persons at Shankarbigha Tola, PS Mehandia, District Jehanabad. The Team observed that the situation was still tense and the possibility of such carnages could not be ruled out unless a multi-faceted approach was adopted to tackle the ongoing violence.

After assessing, *inter alia*, the law and order situation in the State, Bihar has been placed under President's rule by invoking the provisions of article 356 of the Constitution of India with effect from 12.2.1999. Steps are being taken to contain the situation prevailing on account of the activities of various senas/extremist groups, etc.

#### Rehabilitation Package for Surrendered Extremists

2086. SHRI KRISHAN LAL SHARMA:  
SHRI SAMAR CHOUDHURY:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government are considering any rehabilitation package for the surrendered extremists of the North-Eastern States;

(b) if so, the details thereof; and

(c) the time by which the rehabilitation package is likely to be implemented?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) to (c) A scheme for Surrender-cum-Rehabilitation of militants in the North East is under active consideration of the Government. It is proposed to implement the scheme shortly.

#### Nagarpalika in Scheduled Areas

2087. SHRI GIRIDHAR GAMANG: Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state:

(a) whether the legislation for extending the provisions of the 74th Amendment Act to Scheduled Areas have been prepared;

(b) if not, the reasons therefor;

(c) the name of the states and the Union Territories which have not given their comments so far; and

(d) the steps taken by the Government in this regard?

THE MINISTER OF URBAN AFFAIRS AND EMPLOYMENT (SHRI RAM JETHMALANI): (a) No, Sir.

(b) The reason for delay in bringing the necessary legislations for extension of 74th Amendment Act to Scheduled Areas is the non-receipt of comments from some of the States having Scheduled Areas on the report of the Committee set up by the Ministry of Urban Affairs and employment in the matter.

(c) and (d) There are eight States having Scheduled Areas. A copy of the report of the Committee constituted by the Ministry of Urban Affairs & Employment on extending the provisions of the constitution (74th Amendment) Act to Scheduled Areas was forwarded to these States for comments. Comments from five States have since been received and the remaining three States viz. Bihar, Andhra Pradesh and Rajasthan are yet to respond. The matter has been taken up at the level of Chief Ministers for early submission of comments of these three states.

#### DPEP in North East States

2088. SHRI SAMAR CHOUDHURY: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the District Primary Education Programme funded by the World Bank has been implemented in all the North Eastern States except Assam;

(b) if so, the reasons therefor; and

(c) the steps proposed to be taken to provide funds for implementing this project in the said States?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF DEPARTMENT OF OCEAN DEVELOPMENT (DR. MURLI MANOHAR JOSHI): (a) No, Sir. In the North-East District Primary Education Programme has been implemented only in Assam.

(b) and (c) District Primary Education Programme is funded by external assistance. External funding agencies have not shown willingness to provide funds for the programme in these states. For reason of inadequate resource availability the programme could not be expanded with domestic resource. Subject to availability of funds the requests of North Eastern States will be kept in view while considering expansion of programme.

[Translation]

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#### **Foreign Assistance for Housing Sector**

2089. SHRI MAHESH KANODIA: Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state:

(a) whether housing projects have started with foreign assistance during 1996-97, 1997-98 and 1998-99 in the country;

(b) if so, the details thereof;

(c) the names of the countries provided assistance; and

(d) the manner in which this assistance has been utilised?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (SHRI BANDARU DATTATREYA) (a) to (d) Yes, Sir. Lines of external grant/credit have been extended by Kreditanstalt für Wiederaufbau (KfW), Federal Republic of Germany and Asian Development Bank; Manila to Housing & Urban Development Corporation Ltd. (HUDCO), National Housing Bank (NHB) and Housing Development Financial Corporation (HDFC), for weaker section housing and rehabilitation of victims of natural calamities. Details of KfW and ADB projects are given in *Statement-I* and II respectively.

#### **Statement I**

*Foreign Assistance for Housing Availed from Government of Germany through Kreditanstalt Für Wiederaufbau (KfW)*

HOUSING & URBAN DEVELOPMENT CORPORATION LTD. (HUDCO)

HUDCO-KfW IV

Under this line of grant assistance of DM 35 million, programmes for urban and rural weaker section housing and rehabilitation housing measures for victims of 1993 Latur (Maharashtra) earthquake have been undertaken. 75667 dwelling units in addition to 1319 earthquake rehabilitation units have been financed under this project. This project has since been completed.

HUDCO-KfW V

Under this line of grant assistance DM 35.34 million (including balance of DM 0.34 million transferred from HUDCO-KfW), urban and rural weaker section housing and Integrated Low Cost Sanitation and slum improvement through NGOs have been undertaken. So far, DM 34.54 million has been received under this line and 99731 dwelling units included under this programme.

HUDCO-KfW VI

Under this line of grant/loan assistance of DM 550 million (DM 30 million as grant and DM 20 million as loan), urban and rural weaker section housing and rehabilitation housing measures for AP Cyclone victims have been undertaken. So far, DM 16.24 million have been received under this line. Of this, DM 8.24 million has been utilized for financing 40,000 EWS dwelling units and DM 8.24 million for 13425 rehabilitation units for Cyclone victims.

HOUSING DEVELOPMENT FINANCE CORPORATION (HDFC)

HDFC-KfW II & HDFC-KfW III

Under HDFC-KfW II line of grant assistance, DM 30 million have been extended to HDFC to finance programmes for weaker section housing and for improvement of complementary infrastructure of Governmental and Non-Governmental Organisations.

Under HDFC-KfW III line of grant assistance, HDFC shall use a partial amount of DM 28 million of the financial